

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.801/2017

Sh. Malu Ram

Plaintiff

Versus

Sh. Ram Lal

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608230/2016

Vasant Kunj Enclave Housing Welfare Society

Plaintiff

Versus

Chief Secretary, Govt. of NCT of Delhi

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.327/2017

Bright Career Coaching Center

Plaintiff

Versus

Ms. Imarti Devi Singhal

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Robin Bansal, Ld. Counsel for plaintiff.

Heard in the matter. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants.

After filing of the affidavit let summons of the suit and notice on the application be issued upon the defendants through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for further proceedings on 28/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.396/2019

Barflex Polyfilms Pvt. Ltd.

Plaintiff

Versus

M/s Vikram Confectionary

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.526/2019

Sh. Sachin Dhall

Plaintiff

Versus

Sh. Rajkumar Yadav

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Praveen Suri and Ms. Komal Chhibber, Ld. Counsels for
plaintiff.

None for defendant.

Counsel for plaintiff states that none has appeared for
defendant since long and application of the plaintiff u/o VIII R.10 CPC
is pending adjudication.

Put up for arguments on the pending application on
06/10/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1588/2019

Sh. Harpreet Singh

Plaintiff

Versus

Sh. Mohit

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.833/2019

HDFC Bank Ltd.

Decree Holder

Versus

Sh. Prakash Chandra Jena

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.834/2019

HDFC Bank Ltd.

Decree Holder

Versus

Sh. Putul Kumar

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.162/2020

Sh. Shamim

Plaintiff

Versus

Aye Finance Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.545/2020

Sh. Rajat Saini

Plaintiff

Versus

Ms. Mamta Sharma

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present: - None.

Be awaited.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

At 12.00 Noon.

Present:- None.

Be awaited.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

At 2.00 P.M.

Present :- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.101/2019

Sh. Bhoop Singh Gola (Deceased)

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. R.K. Sonkiya, Ld. Counsel for plaintiff.

None for defendant.

Put up for further proceedings on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1064/2019

Ms. Renu

Plaintiff

Versus

Sh. Ram Pal

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1707/2019

Shree Adinath Engineering Works Pvt. Ltd.

Plaintiff

Versus

Ideal Electrical Engineering

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present: - None for the plaintiff.

Sh. Akshay Dhawan, Ld. Counsel for defendant.

Let the response to the application u/s 144 CPC be filed by the plaintiff before the next date of hearing after supplying advance copy to the other side.

Put up for arguments of the aforementioned application for restoration by way of last opportunity on 28/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610755/2016

Sh. Rishi Bhagwan Tyagi

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None for plaintiff.

Sh. K.D. Sharma, Ld. Counsel for defendant/DDA.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1354/2019

Ms. Kavita

Plaintiff

Versus

Prominent Co-operative House Building Society Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Anuj Tomar, Ld. Counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606789/2016

Sh. Jagjit Singh Sawhney

Plaintiff

Versus

Sh. Gurbachan Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608002/2016

Sh. Depal Singh

Plaintiff

Versus

Smt. Gurjeet Kaur

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607458/2016

Sh. Jage Ram

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607478/2016

Sh. Jage Ram

Plaintiff

Versus

Sh. Naresh Kumar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610182/2016

Ms. Veena Parmar

Plaintiff

Versus

Sh. Vimal Kumar Malhotra

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Subhoday Banerjee, Ld. Counsel for plaintiff.

Sh. Saurabh Duggal, Ld. Counsel for defendant no.1.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.156/2017

Sh. Naveen Gahlot

Plaintiff

Versus

Sh. Ramesh Mahto

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for the purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609434/2016

Sh. Prem Aggarwal

Plaintiff

Versus

Sh. Ashwini Parashar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Chandra Prakash Rana and Sh. Nitin Ahlawat, Ld.
Counsels for plaintiff alongwith plaintiff.
None for defendant.

Ld. Counsel for plaintiff submits that an application U/O 16 R.1 CPC filed by defendant is pending for adjudication of which response has already been filed. He further submits that arguments have also been addressed.

Put up for clarification/orders on the application on 29/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610760/2016

Sh. Madan Lal Sikka

Plaintiff

Versus

Sh. Atul Chandra Gupta

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None for plaintiff.

Sh. Naresh Beniwal, Ld. Counsel for defendant no.1.

Counsel for defendant no.1 states that settlement could not take place between the parties before the mediation center.

Put up for arguments on the pending application on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613200/2016

Sh. Sandeep Gupta

Plaintiff

Versus

Central Delhi Municipal Corporation

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None for plaintiff.

Sh. Shitij Vats, Ld. Counsel for defendant no.1.

Sh. K.D. Sharma, Ld. Counsel for defendant no.2/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1317/2017

Pracheen Shiv Mandir Sewa Samiti (Regd.)

Plaintiff

Versus

The General Manager, Allahabad Bank

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.54854/2012

Sh. Abhey Ram

Plaintiff

Versus

Sh. Kishori Lal & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610429/2016

Sh. Sunil Kumar Khanna

Plaintiff

Versus

Union Of India

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None for plaintiff.

Sh. Neeraj Kumar, Ld. Counsel for defendant no.1 & 2.

Matter is listed for final arguments. None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606807/2016

Sh. Suraj Bhan

Plaintiff

Versus

Delhi Development Authority

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Rajbir Singh Verma, Ld. Counsel for plaintiff.

Sh. K.D. Sharma, Ld. Counsel for defendant/DDA.

Joint request for adjournment is made by the parties. Heard allowed. Put up for final arguments on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607575/2016

Sh. Ramesh Chand Jha

Plaintiff

Versus

SHO, P.S. Meherauli & Others

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607783/2016

Ms. Geeta Devi

Plaintiff

Versus

Ms. Kusum

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Girish Kumar, Ld. Counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607736/2016

Sh. Gurvinder Singh Kohli

Plaintiff

Versus

Sh. Raman Deep Singh

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611672/2016

Sh. Rakesh Kumar Garg

Plaintiff

Versus

Fiber Homes India Pvt. Ltd.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Anand Verdhan Maitreya, Ld. Counsel for plaintiff.

Sh. Puneet Jaiswal, counsel for defendant.

Joint request for adjournment is made for addressing final arguments.

At request put up for final arguments on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.522/2017

Indus Tower Ltd.

Plaintiff

Versus

Sh. Ved Prakash Arya

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Punit Jain, Ld. Counsel for plaintiff. (Enrollment No.D-1970-A/2006; Mobile No.9810024729 and E-mail ID – punitjainadvocate@gmail.com)

None for defendant.

Ld. Counsel states that he has been recently engaged on behalf of plaintiff. Let vakalatnama be filed electronically within a week from today on the official e-mail address of the court i.e. (readercj02west@gmail.com).

Put up for purpose fixed on 28/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.100/2019

Sh. Bhoop Singh Gola (Deceased)

Plaintiff

Versus

MCD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. R.K. Sonkiya, Ld. Counsel for plaintiff.

None for the defendant.

1. Vide this order, I shall decide an application filed by the plaintiff/applicant u/o IX R. 8 r/w Section 151 of the CPC seeking restoration of the suit bearing CS No.23/2014 titled as “Bhoop Singh Gola Vs. MCD & Others”, which was dismissed in default vide order dt.12/08/2016.

2. Perusal of the order dt.12/08/2016 reveals that the suit was dismissed in default at 2.00 P.M. as the plaintiff did not appear during the day and accordingly, the suit was dismissed default and for non-prosecution. Perusal of the order sheets further reflects that the matter was at the stage of defendant’s evidence for cross-examination of DW-1.

3. It is submitted by the plaintiff/applicant in the present application that the application is being filed through one authorized representative namely Sh. Pradeep who has been authorized by the legal representative of the plaintiff Sh. Bhoop Singh Gola as the plaintiff expired on 06/11/2017 i.e. after dismissal of the suit in default. It is

further stated that the family of Late Sh. Bhoop Singh Gola was residing in the suit land since last three generations and it was being used for dwelling purposes and for keeping the pet animals. It is further stated that the legal representatives of the plaintiff were having no knowledge in respect of the present suit and on 25/03/2019, when the legal heirs of the plaintiff tried to get the wall of the property repaired, some officials of the MCD appeared and informed them that the suit has been dismissed in default and that the legal heirs of the plaintiff shall have no concern with the suit land.

4. It is alleged that thereafter, the legal heirs of the plaintiff contacted the counsel who upon enquiry found that the suit was dismissed in default on 12/08/2016 and he took appropriate steps for restoration of the suit by filing the present application. It is further alleged that due to the negligence of the previous counsel of the plaintiff, the defendant's witness could not be cross-examined and it is stated that in the month of July, 2016, the plaintiff has severe medical issues. In these circumstances, it is prayed that the suit be restored with its original number and position in the interest of justice. The present application is accompanied with another application under Section-5 of Limitation Act, 1963 seeking condonation of delay for 942 days in filing the present application which is based on the same ground as mentioned in the main application seeking restoration of the suit. The application is accompanied with the death certificate of the plaintiff, discharge summary from the hospital dt.07/07/2016, Special Power of Attorney executed by alleged legal representatives of the deceased plaintiff in favour of Sh. Pradeep Kumar authorizing him to contest the present suit.

5. Notice was issued upon the application and oral arguments were advanced on behalf of defendant/MCD. It was argued by the applicant/defendant/MCD that the present application is meritless and

there is no sufficient cause for non-appearance of the plaintiff on 12/08/2016 when the suit came to be dismissed in default. It was further argued that since the legal heirs of the deceased plaintiff has not appeared in the court, the present application filed through one Sh. Pradeep Kumar cannot be allowed.

6. Arguments were heard and record was perused.

7. It is an admitted case that there is a huge delay in filing of the present application seeking restoration of the suit which was dismissed in default on 12/08/2016 as the present application came to be filed only on 23/04/2019. The ground for non-appearance as stated by the applicant in the present application is that the plaintiff was suffering from severe illness and accordingly medical documents have been annexed along with the application. It is further alleged that the legal representatives of the deceased plaintiff were unaware of the proceedings of the present case and it is only on 25/03/2019 when some officials of defendant/MCD visited the suit property when the legal heirs of the plaintiff came to know about the present suit and accordingly took steps for restoration of the suit.

8. The argument of the Ld. Counsel for the defendant/MCD that the present application should not be allowed as it has not been filed through the legal representatives of the deceased plaintiff is bereft of any merit as appropriate steps for substitution of the legal representatives of the deceased plaintiff shall be taken by the legal representatives of the plaintiffs once the suit is restored. It is trite law that technicalities are mere handmaid of justice and shall not come in the way of doing substantial justice. It is further well settled when the suit has reached at the advance stage then efforts shall be made by the court to adjudicate the issue on merits and not on mere technicalities. The applicant has

been able to show sufficient cause for non-appearance and, hence, the present application deserves to be allowed. At the same time, it cannot be ignored that the present application has been filed with a huge delay of admittedly 942 days and, therefore, the court consider it appropriate to impose a cost of Rs. 10,000/- upon the applicant, out of which Rs. 5000/- shall be paid to the non-applicant/defendant on the next date of hearing and Rs. 5000/- shall be deposited with the Prime Minister Relief Fund and the receipt shall be placed on record on the next date of hearing.

9. Ahlmad is directed to take appropriate steps for restoration of the suit with its original number and position. Both the applications are disposed off accordingly in view of the abovesaid observations.

Put up for further proceedings/substitution of the legal representatives of the deceased plaintiff on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt. 14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609518/2016

Ms. Meera Batra

Plaintiff

Versus

Sh. Munish Kumar Lakhina

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Ms. Gita Dhingra, Ld. Counsel for plaintiff.

Sh. Pushpreet Singh, Ld. Counsel for defendant no.1.

Joint request for adjournment is made. Heard allowed.

Put up for clarifications, if any on 18/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1032/2017

Sh. Ishaq Khan

Plaintiff

Versus

Ehle Islam Committee (Regd.)

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

An application for leave to deliver Interrogatories to the defendants no.2 to 4 office bearers of the defendant no.1 and for production of documents u/o XI Rule 1 and 2 of CPC read with section 151 CPC has already been filed on behalf of plaintiff on 04/08/2020.

Put up for arguments on the aforementioned application on 27/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Sh. Rajesh

Plaintiff

Versus

Ms. Namrita Sharma

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- Sh. Rohit Nagpal, Ld. Counsel for plaintiff.

Heard on consideration. This suit does not appear to be falling within the category of a “Commercial Suit” as defined u/s 2(c) of the Commercial Courts Act, 2015.

Counsel for plaintiff sought to amend the suit and file an application seeking amendment of the plaint.

Let an application be filed in this regard alongwith amended plaint. Plaintiff shall ensure that all the documents shall be legible and in English.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for consideration on 31/08/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Sh. Dalbir

Plaintiff

Versus

Sh. Kulvir & Others

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- Sh. Satvir Singh Gulia, Ld. Counsel for plaintiff.

Ms. Prabha Mishra, Ld. Counsel for defendant no.2 & 3.

The vakalatnama filed Ld. Counsel for defendant no.2 & 3 is faulty and a proper vakalatnama be filed on behalf of the defendants within three days from today.

The present suit has been filed by the plaintiff against his brothers i.e. defendant no.1 to 3 and their mother i.e. defendant no.4 seeking injunction that the defendants be restrained from dispossessing the plaintiff from the suit property and restraining them from creating any third-party interest in the said property.

It is stated by the plaintiff that defendant no.4 i.e. the mother is the owner of land bearing Khasra No.15/20(1-12), 21/1(1-11), 16/16(1-17), 17(0-12), 24(3-0), 25(4-16) & 606(4-15) totaling 18 Bigha and 5 Biswa in the revenue estate of Village Tikri Kalan, New Delhi – 110042 which is stated to be an ancestral land. It is further stated that defendant no.2 in collusion with the other defendants is having an intention to sell the aforesaid land without getting the partition of the land. It is stated that all the parties are the owner of the aforesaid land to the extent of 1/3rd share and the defendant no.2 in collusion with the

other defendants is intending to sell the share to some third party and he is also bringing prospective buyers to the said land i.e. 6 Bighas and 2 Biswas day and night. It is stated that the land is ancestral agricultural land and the share of the defendant no.2 is 1/5th share and the plaintiff is also having the possession over the suit land to the extent of his share, but the Khasra Girdwari is in favour of the defendant no.4 only.

The plaintiff has only relied upon Khatoni of the year 1997-98 in respect of the suit land whereby it is vaguely stated that the mother of the plaintiff i.e. defendant no.4 is having 1/3rd share in the entire land measuring 18 Bighas and 5 Biswas. The plaintiff has stated at one place that the defendant no.4 is the owner of 1/3rd share of the aforesaid land and at the other place he has mentioned that he also has 1/5th share of the 1/3rd share. Upon query, the counsel for the plaintiff stated that the father of the plaintiff and the husband of the defendant no.4 i.e. Sh. Mahipal had relinquished his entire 1/3rd share in the land to his wife i.e. defendant no.4. In these circumstances, on said submission it appears that the defendant no.4 is having right over 1/3rd share. The counsel for the plaintiff has failed to explain as to how the plaintiff has any locus or right over 1/5th share of the aforementioned property as the defendant no.4 is alive. In fact, the plaintiff has not filed any document showing his possession over any part of the suit land. Contrary submissions have been made by the counsel for plaintiff, as on the one hand he states that the mother is having the rights over 1/3rd of the aforesaid suit land whereas on the other hand he states that he along with all the defendants have 1/5th share.

On the other hand, counsel for defendant no.2 & 3 states that defendant no.2 has an intention to sell his share, however, on query the counsel for defendant no.2 was unable to explain as to how defendant no.2 has any share when the land stands in the name of defendant no.4 i.e. the mother.

Plaintiff is directed to file an affidavit disclosing the E-mail

address and Whatsapp Mobile number of the defendants no.1 & 4 who did not enter their appearance today.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendants no.1 & 4 through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the WS and reply to the application U/O XXXIX R.1 & 2 CPC be filed within a week by defendant no.2 & 3 after supplying advance copy to the opposite party.

Put up for arguments on interim injunction application on 02/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Ms. Tajinder Kaur

Plaintiff

Versus

M/s Lamba Enterprises Pvt. Ltd. & Another

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:14/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 14/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.14/08/2020